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08/11/94

Hon. Mr. K. Muthukumar, A.M.  
Hon. Mr. J.S. Dhaliwal, J.M.

Heard, Sri M.A. Siddiqui counsel for the applicant. The applicant prays for relief in the form of service damage compensation of Rs. 117Lacs 21 thousand and 06 hundred on account of the injury caused by Motor vehicle accident suffered by the applicant and the Motor vehicle belonged to the respondent no.1. No other relief has been sought for in this application. For claim on account of relief arising out of Motor-vehicle accident forum is other <sup>is not the forum</sup> than this Tribunal. Accordingly this application is not maintainable in this Tribunal and is, therefore, dismissed.

J.M.

A.M.

/m.m./